

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 307/86

Date of decision: 28.05.92

Shri K.K. Jha

Applicant

Vs.

Union of India

Respondents

For the Applicant

None

For the Respondent

None

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHARMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

When this case was called none appeared for the parties. The case is dismissed for default and non-prosecution.

*I.K. RASGOTRA*  
(I.K. RASGOTRA)  
MEMBER (A)  
28.05.1992

*anu*  
(P.K. KARTHA)  
VICE CHAIRMAN(J)  
28.05.1992

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